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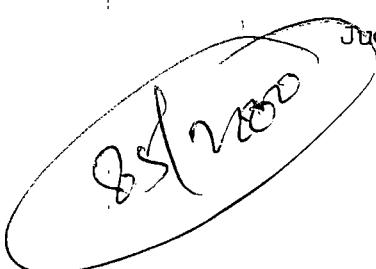
In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TAXMP No 558/94

V.K.Chauhan and Ors.

Union of India and ors.

Versus.....

Date of Order	Orders
26.4.2000	<p>Mr. P.P.Mathur, proxy counsel to Mr. R.N.Mathur, counsel for the applicant Mr. Hemant Gupta, proxy counsel to Mr. M.Rafiq, counsel for the respondents.</p> <p>The learned counsel for the respondents submits that the required relief has already been given to the applicant as per Supreme Court's judgment dated 6.5.1996. He has referred order No.E/1084/CAT/558/94 dated 16.7.1998. The learned counsel for the applicant admits this position and submits that in view of the order passed by the respondents on 16.7.1998, he seeks to withdraw this OA with a liberty to file fresh OA, if necessary.</p> <p>In view of the submissions made before us by the learned counsel for the parties and in view of the order passed by the respondents dated 16.7.1998, we dispose of this OA as withdrawn with a liberty to file a fresh OA, if required.</p> <p> (N.P.NAWANI) Adm. Member</p> <p> (S.K.AGARWAL) Judl. Member</p> <p> BSL/2000</p> <p><i>Received Copy by Vijay Singh (Mandu) on 28.4.2000 (Copy)</i></p> <p><i>Received copy of 28/4/2000</i></p>